

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 280 of 2015 & IA No. 459 of 2015**

**Dated: 7<sup>th</sup> December 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Gujarat Energy Transmission Corporation ..... Appellant (s)  
Versus  
Central Electricity Regulatory Commission & Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. M.G. Ramachandran and  
Ms. Ranjitha Ramachandran for R-2  
Mr. M.Y. Deshmukh for R-6

**ORDER**

**Admit.** Issue notice. Mr. M.G. Ramachandran, learned counsel takes notice on behalf of Respondent no. 2 and Mr. M.Y. Deshmukh, learned counsel takes notice on behalf of Respondent no. 6 in the Appeal as well as in I.A. No. 459 of 2015 (Appl. for Impleadment). Notice be issued to the other Respondents returnable on 07.01.2016. Dasti in addition is permitted.

List the matter on **07.01.2016.**

**(I.J. Kapoor)  
Technical Member  
ss/mk**

**(Justice Ranjana P. Desai)  
Chairperson**